

(c) whether quality of food material has always been found to be satisfactory;

(d) whether any variety of tinned food, milk, fruit or other eatable material was found to be (i) totally unfit for human use (ii) partially bad and (iii) deteriorated during storage after import;

(e) the loss, if any, sustained in the cases referred to in part (d), and how are they to be accounted for?

The Minister of Defence (Shri Gopalaswami): (a) A statement is laid on the Table. [See Appendix VII, annexure No. 15.]

(b) The following quantities of food-stuffs deteriorated:

Commodity	Tons	lbs.
Vegetable tinned .	0	1053
Milk tinned . . .	377	881½
Skimmed Milk Powder	74	1291

(c) Generally, the quality of food material has been found satisfactory.

(d) (i) No variety was found totally unfit for human consumption on arrival in the country;

(ii) Part of a consignment of tinned milk known as Suntrap brand was found unfit.

(iii) A consignment of Atlas brand tinned milk deteriorated during storage.

(e) The value of the consignments is Rs. 7,29,723/5/-. Claims are lodged on the suppliers and recoveries effected.

STATE TRADING AND MANUFACTURING SCHEMES

334. Shri M. L. Dwivedi: Will the Minister of Finance be pleased to state:

(a) the existing State Trading and Manufacturing Schemes (i) which are running under loss (ii) which are yielding adequate return commensurate with the capital invested, and (iii) which are at a standstill stage;

(b) who are responsible for the losses sustained; and

(c) which of the schemes if any have been found to be more (i) useful, (ii) more profitable, (iii) and more extravagant, as compared with others, and why?

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The Minister of State for Finance (Shri Tyagi): (a) to (c). The information is being collected from the concerned Ministries and will be placed on the Table of the House as soon as possible.

INCOME-TAX

335. Pandit D. N. Tiwary: Will the Minister of Finance be pleased to state the amount of Income-tax levied in the year 1950-51 and 1951-52 on such firms whose main business is in Bihar but who have got their Offices registered outside Bihar?

The Minister of State for Finance (Shri Tyagi): The information required is not available from the records and cannot be compiled without a considerable amount of labour which will not be commensurate with the result likely to be achieved.

EVASION OF INCOME-TAX BY MICA-MINERS

336. Shri Raghavaiah: Will the Minister of Finance be pleased to state:

(a) how many cases of evasion of income-tax by Mica Mine owners, Mica holders and exporters have come to the notice of the Government in the last year and how much is the estimated loss;

(b) how many cases of voluntary disclosure of income by Mica Companies have been made and what is the gain; and

(c) whether the whole quantity of Mica mined has been accounted for in the Royalties Register or any instances of illegal removal of Mica have come to light?

The Minister of State for Finance (Shri Tyagi): (a) Government have received some reports alleging tax evasion by Mica Mine owners, Mica dealers and exporters which are already under investigation. How many of them will be found to be actual evaders and what the extent of the tax evaded is will be known after the investigation has been completed.

(b) Voluntary disclosures have been made by 18 Mica Miners, 88 Mica dealers. All the cases of Mica Miners and 54 cases of Mica dealers have so far been settled resulting in a Tax of Rs. 15-27 lakhs.

(c) The matter concerns the State Governments.